

ITEM NO.26

Court 3 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 15706/2021

(Arising out of impugned final judgment and order dated 15-06-2020 in SBCRMBA No. 16572/2019 passed by the High Court Of Judicature For Rajasthan At Jaipur)

GOKULRAM VISHNOI & ANR.

Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN

Respondent(s)

(FOR ADMISSION and I.R. and IA No.95771/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.95774/2021-EXEMPTION FROM FILING O.T. and IA No.95770/2021-EXEMPTION FROM FILING SEPARATE CERTIFICATE OF SURRENDER )

Date : 09-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Saurabh Ajay Gupta, AOR  
Mr. Nishant Bishnoi, Adv.  
Ms. Srishti Prabhakar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

List this matter along with Criminal Appeal No.701-702 of 2020 and connected cases, if any, on 30<sup>th</sup> September, 2021 before appropriate Bench.

Liberty is granted to the petitioners to serve the standing counsel for the State of Rajasthan.

If any matter is unready, appropriate office report be circulated for consideration.

(NEETU KHAJURIA)  
COURT MASTER

(VIDYA NEGI)  
COURT MASTER

